- (c) With a view to protecting the interest of the domestic industry. Government have taken the following measures:—
  - (i) Application of the provisions of Meal Food Products Order. 1973 and the Prevention of Food Adulteration Act upon the imported poultry products also.
  - (ii) Import duty on Meat and edible offals of poultry (cuts and offals) increased from 35% to 100%.
  - (iii) Import of poultry products made subject to Phyto Sanitary permits -""" from the Ministry of Agriculture.

## **Restriction on Import of Meat**

## 2023. SHRI RAMA MUNI REDDY SIRIGIREDDY:

SHRI K. RAMA MOHANA RAO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to stale:

- (a) whether the restriction on import of meat and meat products, imported through the Livestock Importation (Amendment) Act. 2001. is WTO compatible and is provided for in the WTO Agreement; and
- (b) if not, how Government arc thinking of preventing imports from other countries?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (PROF. CHAMAN LAL GUPTA): (a) Yes, Sir.

(b) Does not arise.

## Karnataka Proposal for Research in Neera

2024. SHRI K.C. KONDAIAH Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to stale :

- (a) whether Defence Food Research Laboratory, Mysore is ready to carry out research and develop a technology to preserve, protect and provide Neera as a soft drink to the consumers;
- (b) if so, whether Karnataka Government has requested to undertake research in Neera; and
  - (c) if so. what is the progress made thereon?